

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 11560 - JK (LD) of 2025
DATED:- 15 - 09 - 2025

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

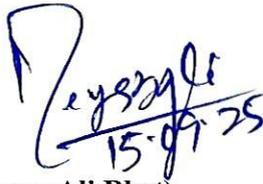
Secretary to Government

Dated 15.09.2025

No:-LAW-OIC/09/2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.11560 –JK (LD) of 2025 dated 15.09.2025

S.No	Title of the Case	OIC
1	Case titled Rakesh Kumar Bali Vs U.T. of J&K & others in O.A./982/2025.	Dr. Vinod Bhat, Block Medical Officer, Kandi Kotranka.
2	Case titled Dr. Yaser Nazir Sheikh & Ors. Versus U.T of J&K & Ors. in O.A No. 585/2025.	Mr. Abdul Raqib Bhat, Under Secretary to Government Health and Medical Education Department.
3	Case titled Algen Healthcare limited V/s State through Drug Inspector Ganderbal in (Petition U/S 528 Cr.PC) CRM(M) No. of 2025.	Mr. Shibeer Ahmad Bhat (Assistant Controller Drug, Ganderbal).
4	Case titled Mr. Sandeep Singh Director, Alkem Laboratories Ltd. Versus State through Drug Inspector Sopore/Rafiabad, District Baramulla.	Mr. Zaffar Ahmad Malik (Assistant Controller Drug, Baramulla).
5	Case titled Dr. Anu Gupta & Ors. Versus U.T of J&K & Ors. in O.A No. 573/2025.	Mr. Abdul Raqib Bhat, Under Secretary to Government Health and Medical Education Department.
6	Case titled Shabir Ahmed Dar Vs State through Drug Inspector Srinagar in (Petition U/S 482Cr.PC) CRM(M) No. 622 of 2023.	Ms. Reema Ghizala (Assistant Drug Controller, Kashmir).
7	Case titled Vinay Sharma & others Vs Union Territory of Jammu and Kashmir, Through Drugs Control Officer In CRM (M) NO.312/2025.	Mr. Zaffar Ahmad Malik (Assistant Controller Drug, Kashmir).
8	case titled Rattan Lal Versus Union Territory of Jammu & Kashmir & Others in O.A. No. 902 of 2025.	Dr. Balwinder Singh, Block Medical Officer, R. S Pura.
9	Case titled Public Medical Hall Versus Union Territory of J&K & others in WP (C) No. 1072 of 2024, CM No. 2916/2024.	Mr. Nazir Ahmad Dar (Assistant Drug Controller, Budgam).
10	Case titled Sudershan Sharma VERSUS Union Territory of J&K and Ors. in O.A. No. 605/2025.	Mr. Raj Kumar Katoch, Administrator, Associated Hospitals, GMC, Jammu.
11	Case titled Shabnum Shafi V/s U.T OF J&K and Ors. in WPC NO. 1386/2025.	Dr. Ishtiyahq Ahmad Naik, M.No. 7006151674 Chief Medical Officer, Bandipora.
12	Case titled Pooja Sharma & others V/s U.T of J&K & others.	Dr. Vandana Dogra, District Ayush Officer, Jammu.
13	Case titled UT of J&K & Anr Vs Sushma Devi filed in Jammu High Court.	Mr. Hilal Ahmed Wani, Ph. no. 700613171, Administrative Officer Directorate of Family Welfare J&K.

